R(J)-1/REGULAR/411/2022

N O T I C E

IT IS HEREBY NOTIFIED for the information of the Advocates and the parties appearing in person at **Principal Seat at Bombay** that, the Single Bench presided over by the **Hon'ble Shri. Justice Riyaz I. Chagla** has issued the following directions, with effect from **Monday, 21st November, 2022** :

1. There will be one board which shall be published on daily basis and one Weekly Final Hearing Board shall be published. There will be no supplementary board.

2. On **Monday, Tuesday** and **Wednesday** – First Appeals and Writ Petitions (O.S.) will be listed for admission.

3. On **Thursday** – Final hearing of First Appeals, Writ Petitions (A.S.) and Civil Revision Application under Rent Act of even years and Writ Petitions (O.S.) will be taken up.

4. On **Friday** – Writ Petition and Civil Revision Application under Rent Act of even years will be listed for admission.

5. With a view to reduce the time spent on mentioning, in keeping in line with the large pendency/filing and multiple assignments, restrictions will be placed on mentioning of matters.

6. Thus, no mentioning is permitted unless the matter is extremely urgent. Such urgency must be made out in the praecipe itself. If it is found that there is no urgency, parties and Advocates are put to notice that the Court may impose heavy costs.

7. For matters that are not very urgent, a praecipes and hard copy (not email) shall be handed in to Court Associate giving at least three alternative preferred dates. The Court will assign appropriate date, where the preferred dates are not available, otherwise one of the preferred dates will be assigned.

8. The Court may in its discretion list the matters for Speaking to the Minutes of the Order.

9. No mentioning is permitted for extension of time to file Affidavits or carry out amendments. Such praecipes will be given to the Court Associate and appropriate orders will be passed of that date.

10. If the matter in which injunction has been granted upto a particular date does not reach, though listed, that order will continue until next assigned date.

11. Where the next date has been assigned for a matter and there is an order operatie till the next date, but the matter is not for any reason listed, the praecipe should be handed in. Such matters will be listed on the main board, as the case may be, under the caption for directions.

12. The Advocates and parties shall give their appearances in typewritten format.

Dated this 19th day of November, 2022

By Order,

Sd/-
(S. B. Bhansali)
Prothonotary & Sr. Master,
High Court, O.S. Bombay.

Sd/-
(V. R. Kachare)
Registrar (Judl-I),
High Court, A.S., Bombay.